

published in Tripura Gazette dated the 16th April, 1960 making certain amendments to the Tripura Motor Vehicles Rules 1954. [Placed in Library. See No. LT-2194/60].

12.05 hrs.

**CORRECTION OF ANSWER TO STARRED QUESTIONS NOS. 1308 AND 1815**

**The Minister of Transport and Communications (Dr. P. Subbarayan):** Sir, in reply to a supplementary question asked by Shri P. C. Borooh on the 6th April, 1960, in connection with Starred Question No. 1308 regarding construction of Sailing Vessels I had stated that the rate of interest to be charged on the loans would be "the usual interest which is charged by Government, one percent over what we borrow". The correct position in this regard is that the Government have been charging concessional rates of interest on loans given for acquisition of ships. Previously, they were charging 2½ per cent. for loans for overseas ships and 4 to 4½ per cent for loans on coastal ships but now the effective rate of interest for loans both for overseas and coastal vessels, is 3 per cent and for loans for mechanisation of sailing vessels, it has been agreed as a special case, to charge interest at the effective rate of 2½ per cent. The effective rate of interest on loans to be given for construction of sailing vessels of modern designs has not yet been finally decided but having regard to the rates of interest charged for shipping loans as stated above, it is not likely to be higher than 2½ per cent to 3 per cent.

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** Sir, in reply to supplementaries asked by Shri Shree Narayan Das arising out of my reply to Starred Question No. 1815 in the Lok Sabha on 29th April, 1960, I had said that the second bridge over the river Jamuna would be a single line bridge which would be enough to cope with the requirements. I

regret that this is not correct. The proposed bridge will actually be a double-line bridge.

12.06 hrs.

**STATEMENT RE. INDO-PAKISTAN CANAL WATER DISPUTE**

**The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):** In my statement of 6th April, 1960 I had informed the House that the first draft of the Indus Waters Treaty had been received and was under examination but that our comments could not be finalised until we had received not only the draft text but also the Annexures. Since then we have received a fresh draft of the Treaty, together with all the Annexures, except Annexure 'B' relating to Transitional Arrangements. These are under examination.

2. Discussions on transitional arrangements are however, still continuing at Washington under the aegis of the World Bank and it is hoped that an agreement may soon be reached. It is not possible to disclose the nature of these negotiations at this stage as this would be contrary to the undertaking given by the Government to the Bank that the discussions would be treated as strictly confidential. I, however, assure the House that as soon as the talks are concluded, I shall make a further statement on this subject.

12.07 hrs.

**DETENTION OF A MEMBER**

**Mr. Speaker:** I have to inform the House that I have received the following letter dated the 1st August, 1960, from the City Magistrate Etawah:—

"I have the honour to inform you that Shri Arjun Singh Bhaduria, Member, Lok Sabha has been ordered to give security for keeping the peace for a period of three months under Section 118, Criminal Procedure Code.

[Mr. Speaker]

As Shri Bhaduria has refused to furnish the security, he has been ordered to be detained in prison until the period of three months expires or until within such period he gives the security to the court of City Magistrate, Etawah, for keeping the peace. He is at present lodged in the District Jail, Etawah."

Shri Nath Pai (Rajapur): Sir, if he is detained like that, I think it should be made possible for him to attend the House. Of late, Sir, we are hearing about too many Members of Parliament being whisked away and kept in prison, and we should not readily acquiesce in it.

Shri Braj Raj Singh (Ferozabad): If majority of the Members of Parliament are detained like that, there would be no quorum even in the House.

Shri Nath Pai: Not the majority but all of us.

Shri Braj Raj Singh: When a Member is in detention the people whom he represents are prevented from representing their case in this House. The Member might have done anything, but the people have committed no offence.

Mr. Speaker: I have nothing to say in the matter.

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12.08 hrs.

DELHI LAND HOLDINGS  
(CEILING) BILL—Contd.

Mr. Speaker: The House will now proceed with further clause-by-clause consideration of the Bill to provide for the imposition of a ceiling on land holdings in the Union territory of Delhi and for matter connected therewith, as reported by the Joint Committee. We shall now take up clause 11. Are there any amendments?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, we may fix some time for this. We are already behind time by three hours even so far as the first Bill is concerned.

Mr. Speaker: There is already some time-limit for this.

Shri Datar: That we have exceeded already. I think we must finish this at least by 1.00.

Mr. Speaker: All right, we will try to finish it by 1.00. What are the amendments to this clause?

Pandit Thakur Das Bhargava (Hisar): I beg to move:

Page 7, line 32,—

for "may" substitute "shall". (24)

Page 7, line 33,—

omit "or in instalments, or in bonds". (25)

Pages 7 and 8,—

omit lines 39 and 40, and 1 and 2, respectively. (26)

Page 7, lines 39 and 40,—

omit "or where the compensation is paid either in instalments or in bonds". (27)

Page 8, line 1,—

for "two and a half per cent." substitute—"six per cent". (28)

In regard to these amendments, Sir, my humble submission is that as that amount of compensation is very small it ought to be given in cash. There should be no instalments. It should not also be given in bonds. We know what happened to bonds in the case of the refugees. They were sold at half the price. There was speculation and big gol-mal in regard to instalments. Those persons who are entitled to get compensation will not get any compensation at all. If the bonds are there they will be sold at half the